

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 27.02.2014**

The meeting No.46/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 27.02.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.46/AM-14 dated 27.02.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 46/84-ALC3/2013

**MEETING DATE** : 27.02.2014

1	<b>Case No.:</b> 3/46/84-ALC3/2013	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00354/AM14/	RLA File :03/95/040/00321/AM14/	Lic.No/Date:0310752196 04.10.2013	Defer Date: 27.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt.			

of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments with the direction to furnish the requisite comments within four weeks. It was decided to defer the case for re-listing on 27.03.2014.

2	<b>Case No.:4/46/84-ALC3/2013</b>	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00355/AM14/	RLA File :03/95/040/00322/AM14/	Lic.No/Date:0310752199 04.10.2013	Defer Date: 27.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments with the direction to furnish the requisite comments within four weeks. It was decided to defer the case for re-listing on 27.03.2014.			

3	<b>Case No.:1/34/84-ALC3/2013</b>	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status: Rejected</b>
	HQ File :01/84/050/00241/AM14/	RLA File :06/24/040/00019/AM14/	Lic.No/Date:0610034534 23.10.2013	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 29.01.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

4	<b>Case No.:11/34/84-ALC3/2013</b>	Party Name: CONCEPT CLOTHING	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status: Rejected</b>
	HQ File :01/84/050/00251/AM14/	RLA File :05/23/040/00317/AM14/	Lic.No/Date:0510370372 06.11.2013	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 06.02.2014 so far. In view of above, the			

Committee was unable to finalise the norms and constrained to reject the case.  
RLA may take suitable consequential action accordingly.

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Case No.:11/33/84-ALC3/2013	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	Status: Approved	
HQ File :01/84/050/00239/AM14/	RLA File :04/24/040/00166/AM14/	Lic.No/Date:0410151764 08.11.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/298/2013-TSW, dated 27.02.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Shoe, Style: Daytona II	3000 Pair	50% Kermel 50% Viscose lining fabric, GSM-230+/-10%, width-60"	1188 Sq. meter
			Synthetic sole sheet made of Styrene Butadiene Rubber of 4mm thickness	197.4 Sq. meter
			100% Nomex thread	2,10,000 Meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

6	Case No.:26/42/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	Status: Deferred
	HQ File :01/84/050/00327/AM14/	RLA File :05/24/040/00282/AM14/	Lic.No/Date:0510371212 18.11.2013	Defer Date: 13.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is			

under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.

<b>Case No.:</b> 1/42/84-ALC3/2013	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00302/AM14/	RLA File :31/83/040/00165/AM14/	Lic.No/Date:3110061355 04.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/114/2013-14/Hosy., dated 26.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Moon Pillow/Inlet Covers, size: 79x38 cms. having net content 15,660 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 15,660 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	54,000 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	17,496 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	17,496 Sq. meter
2.	Nursing Pillow Covers type 510s, size: 42x158 cms. having net content 315 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 315 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	336 Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-	336 Sq. meter

			160 cms.		
3.	Neck Pillow Inlet (small), size: 53x21 cms. having net content 60 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 60 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	72.95	Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	72.95	Sq. meter
4.	Pillow Inlet/Cover, size: 75x40 cms. having net content 90 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 90 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	300 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	90.60	Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	90.60	Sq. meter
5.	Nursing Pillow Inlet/Covers 570, size: 63x21 cms. having net content 115 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 115 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	127	Sq. meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	127	Sq. meter
6.	Nursing Pillow Covers type 510m,	100 Nos.	Processed manmade 90%	67.20	Sq.

	size: 75x33 cms. having net content 63 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 63 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%		Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	meter
			Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	67.20 Sq. meter
7.	Nursing Pillow Covers type 510s, size: 147x40 cms. having net content 378 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	300 Kgs.	Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms.	403.20 Sq. meter
8.	Roll Pillow Inlet/Cover filled size: 20x29 cms. having net content 310 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%	1000 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.	338 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:18/42/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00319/AM14/	RLA File :07/24/040/00300/AM14/	Lic.No/Date:0710100275 05.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/115/2013-14/Hos., dated 26.02.2014 as

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detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Men's Shirt (Half Sleeve) made of 55% Ramie 45% Cotton yarn dyed woven fabric, GSM-122+/-10%, Style No. W41275	27,500 Nos.	55% Ramie 45% Cotton yarn dyed woven fabric, GSM-122+/-10%	2.91 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:4/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	Status: Approved
HQ File :01/84/050/00305/AM14/	RLA File :07/24/040/00302/AM14/	Lic.No/Date:0710100312 06.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/118/2013-14/Hos., dated 26.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Men's Shirt (Half Sleeve) made of 55% Linen 45% Cotton printed fabric, GSM-138+/-10%, Style No. W42176	5400 Nos.	55% Linen 45% Cotton printed fabric, GSM-138+/-10%	2.51 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



10	<b>Case No.:7/42/84-ALC3/2013</b>	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00308/AM14/	RLA File :06/24/040/00026/AM14/	Lic.No/Date:0610035282 06.12.2013	Defer Date: 27.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 27.03.2014.			

11	<b>Case No.:10/42/84-ALC3/2013</b>	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00311/AM14/	RLA File :06/24/040/00025/AM14/	Lic.No/Date:0610035281 06.12.2013	Defer Date: 27.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 27.03.2014.			

12	<b>Case No.:31/42/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00332/AM14/	RLA File :07/24/040/00305/AM14/	Lic.No/Date:0710100416 10.12.2013	Defer Date: 13.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.			



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Case No.:33/42/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:46/84-ALC3/2013 27.02.2014	Status: Approved	
HQ File :01/84/050/00334/AM14/	RLA File :07/24/040/00307/AM14/	Lic.No/Date:0710100379 10.12.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/113/2013-14/Hos., dated 26.02.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mixed yarn fabric containing Viscose: 1869.160 Kgs., Linen: 1869.160 Kgs., Spun: 1401.870 Kgs., Acrylic: 467.290 Kgs., Wool: 467.290 Kgs., Nylon: 467.290 Kgs., Cotton: 934.580 Kgs. & Polyester: 467.290 Kgs.	7943.930 Kgs.	100% Viscose processed dyed grey yarn	2000 Kgs.
			100% Linen processed dyed grey yarn	2000 Kgs.
			100% Spun Silk processed dyed grey yarn	1500 Kgs.
			100% Acrylic dyed yarn	500 Kgs.
			100% Wool dyed yarn	500 Kgs.
			100% Nylon dyed yarn	500 Kgs.
			100% Cotton dyed yarn	1000 Kgs.
			100% Polyester dyed yarn	500 Kgs.
			The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

14	Case No.:15/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	Status: <b>Deferred</b>
	HQ File :01/84/050/00316/AM14/	RLA File :07/24/040/00315/AM14/	Lic.No/Date:0710100482 12.12.2013	Defer Date: 13.03.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.

15	<b>Case No.:30/42/84-ALC3/2013</b>	Party Name: UNIQUE FASHION	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00331/AM14/	RLA File :05/24/040/00323/AM14/	Lic.No/Date:0510373734 17.12.2013	Defer Date: 27.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 27.03.2014.			

16	<b>Case No.:11/42/84-ALC3/2013</b>	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00312/AM14/	RLA File :05/24/040/00324/AM14/	Lic.No/Date:0510373907 18.12.2013	Defer Date: 27.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 27.03.2014.			

17	<b>Case No.:8/42/84-ALC3/2013</b>	Party Name: SRF LIMITED	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00309/AM14/	RLA File :04/24/040/00134/AM14/	Lic.No/Date:0410153430 20.12.2013	Defer Date: 13.03.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 13.03.2014.

18	<b>Case No.:25/42/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00326/AM14/	RLA File :07/24/040/00324/AM14/	Lic.No/Date:0710100794 24.12.2013	Defer Date: 13.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.			

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Case No.:32/42/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:46/84-ALC3/2013 27.02.2014	Status: Approved	
HQ File :01/84/050/00333/AM14/	RLA File :07/24/040/00316/AM14/	Lic.No/Date:0710100793 24.12.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/116/2013-14/Hos., dated 26.02.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric containing any one or more yarn namely Viscose: 953 Kgs., Linen: 953 Kgs., Spun: 715 Kgs., Acrylic: 286 Kgs., Wool: 286 Kgs., Nylon: 286 Kgs., Cotton: 477 Kgs., Polyester: 286 Kgs.,	4960 Kgs.	100% Viscose dyed yarn	1000 Kgs.
			100% Linen dyed yarn	1000 Kgs.
			100% Spun Silk dyed yarn	750 Kgs.
			100% Acrylic dyed yarn	300 Kgs.
			100% Wool dyed yarn	300 Kgs.
			100% Nylon dyed yarn	300 Kgs.
			100% Cotton dyed yarn	500 Kgs.

	MRS: 216 Kgs., Dupion: 216 Kgs. & Tussar:286 Kgs.	100% Polyester dyed yarn	300 Kgs.
		Mulberry Raw Silk of any grade (other than dupion yarn)	300 Kgs.
		Dupion Silk yarn (gummed & twisted	300 Kgs.
		100% Reeled Tussar Silk dyed yarn	300 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

20	<b>Case No.:</b> 34/42/84-ALC3/2013	Party Name: GREEN FINGERS(INDIA)PVT.LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Approved</b>									
	HQ File :01/84/050/00335/AM14/	RLA File :05/23/040/00398/AM14/	Lic.No/Date:0510374435 24.12.2013										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Pant made of 100% Rayon woven printed fabric (using imported elasticated belt)</td><td>18,942 Nos.</td><td>Elasticated belt</td><td>Net to net</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Pant made of 100% Rayon woven printed fabric (using imported elasticated belt)	18,942 Nos.	Elasticated belt
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Pant made of 100% Rayon woven printed fabric (using imported elasticated belt)	18,942 Nos.	Elasticated belt	Net to net									
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.													

21	<b>Case No.:</b> 20/42/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:46/84-ALC3/2013 27.02.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00321/AM14/	RLA File :05/24/040/00350/AM14/	Lic.No/Date:0510374571 27.12.2013	Defer Date: 20.03.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to			

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.03.2014.

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**Case No.:4**